

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 947
TO BE ANSWERED ON FEBRUARY 05, 2026**

IMPLEMENTATION OF THE STREET VENDORS ACT, 2014

NO. 947. DR. BYREDDY SHABARI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the status of implementation of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 including the number of Town Vending Committees constituted, functional and vacancies therein, State/UT-wise;**
- (b) the number of street vendors surveyed, registered and issued Certificates of Vending since 2020, year, State/UT and district-wise;**
- (c) the details of vending zones planned versus developed including number, location, capacity and status of land identification, State/UT-wise;**
- (d) the details of eviction or relocation of street vendors since 2020, year, State/UT and district-wise;**
- (e) whether due process under the Act was followed and if so, the details thereof;**
- (f) the budgetary allocations, funds released and utilised for implementation of the Act along with reasons for under-utilisation, if any, year and State/UT-wise; and**
- (g) whether the Government has issued advisories, timelines or monitoring mechanisms to ensure uniform implementation across the country and if so, the details thereof, State/UT-wise?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (e): In order to protect rights of urban street vendors, to regulate street vending activities, the Government of India has enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. However, the responsibility of implementation of the same lies with respective States/ Union Territories by framing Rules, Scheme, Bye-laws etc. as per provisions of the Act. As on 20.1.2026, under PM SVANidhi Scheme a total of 71.5 lakh street vendors have benefitted since inception of the Scheme on the basis of Certificate of Vending/ Letter of Recommendation.

(f): Under erstwhile DAY-NULM, Support to Urban Street Vendors (SUSV) was included as a component of the Mission which included Survey and Issue of Identity Cards, Preparation of City Street Vending Plan, Infrastructure Improvement, Training and Skill Development, Financial Inclusion, Access to Credit, Linkage with Social Security Schemes. Up to 5% of the total DAY-NULM allocation of the State could be spent on implementation of this component. From 2020–21 to 2024–25 (up to 30.09.2024), an expenditure of ₹68.78 crore has been incurred under the SUSV component. Further, SUSV component under the restructured PM SVANidhi Scheme, provisions for support to the ULBs for survey of street vendors and notification of city street vending plans in select cities.

(g): From time to time, Ministry of Housing and Urban Affairs draws attention of the States/Uts on implementation of various provisions of the Act including periodical conduct of survey, constitution of Town Vending Committees, etc. through official letters and during review meetings & regular discussions.
